

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)

RAJYA SABHA
UNSTARRED QUESTION NO-2719
ANSWERED ON 23/02/2023

**MECHANISM FOR FILING SEXUAL HARASSMENT COMPLAINTS IN SPORTS
FEDERATIONS**

2719. SHRI ABDUL WAHAB:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:-

- (a) whether there is any mechanism for filing sexual harassment complaints in different Sports Federations of India;
- (b) if so, the number of pending complaints in the last five years, State-wise and year-wise;
- (c) whether any action has been taken by the concerned authorities to address these complaints; and
- (d) if so, the details thereof, and if not, the reasons therefor?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS
[SHRI ANURAG SINGH THAKUR]

(a) to (d): Provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013 are applicable to all the National Sports Federations (NSFs) and other sports organizations. The NSFs and other sports organizations are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them. For sensitizing the NSFs in the matter of sexual harassment in sports, instructions have been issued by the Ministry of Youth Affairs & Sports from time-to-time for taking the requisite measures as required by law on part of the NSFs

The Ministry of Youth Affairs & Sports does not maintain data about complaints of sexual harassment filed by the sportspersons with the concerned sports bodies.
